

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.672 of 1992 with M.A. 841/92

3CP

Between

Dated: 19.10.92.

1. Satyanarayana.
2. A.Mankaiah

Applicants.

...
And

1. Union of India, rep. by its Secretary, Ministry of Science, Central Secretariat, New Delhi.
2. Council for Scientific and Industrial Research, rep. by its Joint Secretary, New Delhi.
3. Director General Scientific and Industrial Research Centre, New Delhi.
4. Indian Institute of Chemical Technology, rep. by its Director Hyderabad.

...
Respondents.

Counsel for the Applicants
Counsel for the Respondents

: Sri. S.Ashok Anand
: Sri. V.Rajeswara Rao for Sri.
N.V.Ramana, Addl. CGSC, for (R-1)
: Sri. Desai for (R-2 to R-4)

CORAM:

Hon'ble Mr. A.B.Gorathi, Administrative Member
Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

During the course of the arguments learned counsel for the applicants states that since question as regards the status of the applicant is involved, he would like to agitate the issue before the Labour Court under the Industrial Disputes Act. Therefore, learned counsel for the applicant requests permission to withdraw this application with liberty to approach the proper forum.

The request of the applicant to withdraw the application is allowed. The application is accordingly dismissed as withdrawn. The applicants will however, be at liberty to approach the proper forum in accordance with law.

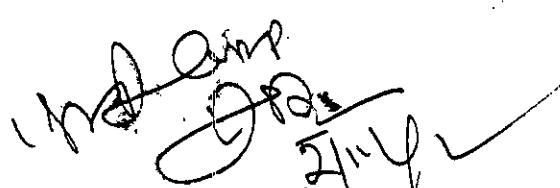
As the OA is dismissed M.A. 841/92 is also dismissed.


Deputy Registrar (Judicial)

Copy to:-

1. Secretary, Ministry of Science, Central Secretariat, Union of India, New Delhi.
2. Joint Secretary, Council for Scientific and Industrial Research, New Delhi.
3. Director General, Scientific and Industrial Research Centre, New Delhi.
4. Director, Indian Institute of Chemical Technology, Hyd.
5. One copy to Sri. Ashok Anand Kumar, advocate, 2-2-1164/14/A, Tilaknagar, Hyd.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd for (R-1)
7. One copy to Sri. C.B.Desai, advocate, for (R-2 to R-4), CAT, Hyd
8. One spare copy.

Rsm/-


21/10/92

OA-672/92

ASR
5/11

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. A. B. Go Shw, A. M.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
M (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 19/11/ -1992

ORDER/JUDGMENT

R.A. /C.A. /M.A. No

in
O.A. No. 672/92 ✓

T.A. No. (wp. No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to cost

Central Administrative Tribunal
DESPATCH

- 6 NOV 1992

HYDERABAD BENCH.

pvm